

- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Dehradun, Rishikesh, Hardwar, Nainital and Lucknow during June-July, 1988.

12.06½ hrs.

DEFAMATION BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to defamation and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is...

(Interruptions)

MR. SPEAKER : What is the problem ?

SHRI BASUDEB ACHARIA (Bankura): Sir, the Bill has not been circulated...

MR. SPEAKER : No; it was.

(Interruptions)

SHRI BASUDEB ACHARIA : No, Sir. We have not got it. THE Bill has not been circulated.

SHRI THAMPAN THOMAS : (Mavelikara) : We have to give Amendments. (Interruptions)

MR. SPEAKER : If the Bill had not been circulated, I would not have allowed it. It was circulated.

SHRI BASUDEB ACHARIA : We have not got it.

SHRI C. MADHAV REDDI (Adilabad): Sir, I have given notice.

MR. SPEAKER : I will allow you. No problem. Mr. Madhav Reddi.

SHRI C. MADHAV REDDI : This Bill has been circulated when the House was not in session, when there were holidays. Therefore, many of us have not read the provisions of the Bill...

SHRI E. AYYAPU REDDY (Kurnool) : None of us.

SHRI C. MADHAV REDDI : We did not have the opportunity to go through the Bill and are, therefore, not in a position to participate in the debate. No amendments could be moved. We see from the list of business that the Bill is coming up for consideration today itself, immediately after introduction. A new procedure is being adopted. There is no urgency for such a procedure to be followed. I think that time should have been given for the Members to give notice of amendments.

MR. SPEAKER : As Members did not get time for tabling notices of amendments to the Defamation Bill, 1988, which is being introduced just now, amendments may be tabled upto 1300 hrs. today and the Bill may be taken up for consideration and passing at 1500 hrs. today . . .

(Interruptions)

SHRI BASUDEB ACHARIA : It can be taken up tomorrow. Why are they hurrying up ?

SHRI E. AYYAPU REDDY : It can be taken up tomorrow.

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : It is a very important Bill. The House should go through it carefully.

MR. SPEAKER : The House has also to allot time for consideration and passing of this Bill as it was not placed before the Business Advisory Committee for allocation of time. If the House agrees, we may allot two hours for consideration and passing of the Bill.

(Interruptions)

*Published in Gazette of India Extraordinary, Part II section 2, dated 29.8.1988.

MR. SPEAKER : The question is :

12.09 hrs.

“That leave be granted to introduce a Bill to consolidate and amend the law relating to defamation and for matters connected therewith or incidental thereto.”

The motion was adopted

SHRI P. CHIDAMBARAM : Sir, I introduce the Bill.

[*Translation*]

MR. SPEAKER : When the Bill came to me I did not have copies.

[*English*]

I did not allow it. But when I got it, I got it circulated. According to the norms and conditions, three days have been given. It is now upto you to decide it.

Shri Buta Singh.

12.8½ hrs.

COMMISSIONS OF INQUIRY
(AMENDMENT) BILL*

[*English*]

THE MINISTER OF HOME AFFAIRS
(S. BUTA SINGH) : Sir, I beg to move for leave to introduce a Bill further to amend the Commissions of Inquiry Act, 1952.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Commissions of Inquiry Act, 1951.”

The motion was adopted

S. BUTA SINGH : Sir, I introduce the Bill.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Demand for direction to Delhi Administration to accord permission for repairs to old damaged houses in Delhi, specially in the Daryaganj area

SHRI JAI PRAKASH AGARWAL
(Chandni Chowk) : I want to draw the attention of this august House towards an important matter under Rule 377.

Daryaganj is one of the oldest colonies of Old Delhi. The houses in this colony are not fit for habitation as they have been constructed a long time ago and have seen a lot of wear and tear. So much so that the lives of people are in danger. There is huge loss of life and property every year during monsoons because cracks appear in the walls and consequently several houses collapse. The residents of the area have time and again requested the Administration to repair the buildings but in vain. With the result that a feeling of fear exists among the people of that area.

Hence, I request the Central Government to direct the Delhi Administration to accord permission for repairs to old houses in Delhi so that the fear among people of that area ceases to exist.

12.10 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

[*English*]

- (ii) Demand for investigation into irregularities in the Smelter Division of National Aluminium Co. located at Angul

SHRI K.P. SINGH DEO (Dhenkanal) : The National Aluminium Company (NALCO) which was commissioned in March, 1981 with a project cost of Rs. 1210 crores is the largest Aluminium Project in Asia. Various time and cost overruns compelled Government to resche-

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2.9.1988.